

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 201
(IB)-707/ND/2023

IN THE MATTER OF:
Ultratech Cement Ltd.

... **Applicant/Petitioner**

Versus

Aadideva Insfratech Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 14.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Deepa Sharma, Advocate

For the Respondent : Adv. Khyati Jain

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsels for the parties are ad idem they have entered into settlement qua the defaulted amount. In view of the statement made by them, **the petition is disposed of.** It is made clear that if the settlement is not honoured by the CD it would be open to the Petitioner to revive the present proceedings.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)